

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 88105 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/445/18-19 dated 31.01.2019 passed by the Commissioner of Central Excise (Appeals), Nagpur)

M/s Prime Logistics

Orange City Logistics Park Mauza, Shivmadka Kothewada
P H 48A, Nagpur, Maharashtra - 441114

.... Appellant

Versus

Commissioner of Central Excise-Nagpur

Post Box No. 81, Civil Lines, Telengkhedi Road,
Nagpur - 440001.

.... Respondent

Appearance:

None for the Appellant

Shri Prabhakar Sharma, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85167 / 2023

Date of Hearing: 09.02.2023

Date of Decision: 09.02.2023

Per: Anil G. Shakkarwar

Appellant is absent. In the past, matter was listed for hearing on 25.08.2022, 18.11.2022 and subsequently today. Appellant did not appear on any of the occasions. Hence, the appeal is dismissed for non-prosecution under Rule 20 of CESTAT (Procedures) Rules, 1982.

(Order pronounced and dictated in open court)

**(Anil G. Shakkarwar)
Member (Technical)**